

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 42/AM14
SCHEDULED TO BE HELD ON 15.01.2014
(HELD ON 16.01.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 42/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled held on 15.01.2014 (held on 16.01.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-224	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/87/050/00008/AM10/DES-VII	Status:
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NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 1110020023 dated 09.04.2009	RLA F. No. 11/24/040/00081/AM09	Approved
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Request: Inclusion of two import items namely (i) Packing Material – PP Granules and (ii) Fuel (Furnace Oil) Consumable against Advance Authorization No. 1110020023 dated 09.04.2009

Decision: The Committee considered the request of firm and it was decided to allow Import Item – PP Granules as per packing Policy. However, the Committee observed that General Note for Fuel given in HBP Vol. II specifically mention that Import of Fuel shall not be permitted under DFRC or under para 4.7 of HBP or against adhoc norms. Accordingly, the Committee decided to not to include import item – Fuel. Beside this there is no other change in the decision taken in earlier NC Meeting No. 24/AM10 held on 09.09.2009 (Case No. 3/4/87-ALC1/2009).

Case No. A-225	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/87/050/00280/AM12/DES-VII	Status:
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 1110026066 dated 03.11.2011	RLA F. No. 11/24/040/00040/AM12	Approved

Request: Inclusion of two import items namely (i) Packing Material – PP Granules and (ii) Fuel (Furnace Oil) Consumable against Advance Authorization No. 1110026066 dated 03.11.2011

Decision: The Committee considered the request of firm and it was decided to allow Import Item – PP Granules as per packing Policy. However, the Committee observed that General Note for Fuel given in HBP Vol. II specifically mention that Import of Fuel shall not be permitted under DFRC or under para 4.7 of HBP or against adhoc norms. Accordingly, the Committee decided to not to include import item – Fuel. Beside this there is no other change in the decision taken in earlier NC Meeting No. 41/AM12 held on 13.01.2012 (Case No. 4/38/87-ALC1/2011).

Case No. A-226	MANAKSIA LTD.	HQ F. No. 01/87/050/00316/AM08/DES-VII	Status: Deferred
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0210102082 dated 02.07.2007	RLA F. No. 02/24/040/00095/AM08	

Request: Review of NC's decision taken in Meeting No. 15/AM10 held on 08.07.2009.

Decision: A D/L No. 7/305/2013-TSW dated 19.12.2013 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 31.12.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-227	PUSHKAR IMPEX PVT. LTD.	HQ F. No. 01/87/050/00320/AM12/DES-VII	Status: Approved
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0210184064 dated 04.12.2012	RLA F. No. 02/24/040/00139/AM13	

Request: Fixation of adhoc norms for the export product “PVC Rigid Compound” against Advance Authorization No. 0210184064 dated 04.12.2012

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/132/2012-PC-II dated 11.10.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Rigid Compound	1kg	1. PVC Resin	0.9629 kg
		2. Stablizer	0.0020 kg
		3. Lubricant	0.0010 kg
		4. Flow Promoter	0.0031 kg
		5. Impact Modifier	0.0034 kg
		6. Calcium Carbonate	0.0406 kg
		7. Colouring Pigment	0.0002 kg

Case No. A-228	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00466/AM12/DES-VII	Status: Approved
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0310685693 dated 12.03.2012	RLA F. No. 03/95/040/00957/AM12	

Request: Amendment in the description of Export Product and inclusion of Import Item No. 3 – HDPE (Packing Material) against Advance Authorization No. 0310685693 dated 12.03.2012

Decision: The Committee considered the request of firm and it was decided to amend the description of Export Product to read as “**Butyl Acrylate and Methyl Methacrylate Copolymer Emulsion (Solid contents 50%+/-2%)**” and include Import Item No. 3 – HDPE Packing Material – As per packing policy. Beside this there is no other change in the decision taken in earlier NC Meeting No. 11/AM13 held on **20.06.2012** (Case No. **21/51/87-ALC1/2011**).

Case No. A-229	LANXESS INDIA PVT. LTD.	HQ F. No. 01/87/050/00154/AM13/DES-VII	Status: Rejected
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0310701869 dated 16.07.2012	RLA F. No. 03/95/040/00173/AM13	

Request: **Amendment in the description of Export Product and Import Item No. 1 against** **Advance**
Authorization No. 0310701869 dt. 16.07.2012

Decision: The Committee considered the request of firm and it was decided to **reject** the request of firm for amendment in the description of export product maintaining its earlier decision taken in Meeting No. 40/AM13 held on 02.01.2013 (Case No. 12/21/87-ALC1/2012).

Case No. A-230	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Deferred
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-231	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00240/AM13/DES-VII	Status: Approved
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0510334564 dated 13.09.2012	RLA F. No. 05/23/040/00190/AM13	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510334564 dated 13.09.2012

Decision: The Committee considered the request of firm and as per the written comments furnished by the D/o C&PC vide their OM No. 46011/89-A/2007-PC-II dated 26.12.2013, the Committee decided to amend the description of Export Product to read as “**Polyethylene Glycol 600 (Polymeg – 600)**”. Beside this there is no other change in the decision taken in earlier NC Meeting No. 24/AM14 held on 16.09.2013 (Case No. A-121).

Case No. A-232	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00220/AM13/DES-VII	Status: Approved
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0510331901 dated 14.08.2012	RLA F. No. 05/23/040/00152/AM13	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510331901 dated 25.08.2012

Decision: The Committee considered the request of firm and as per the written comments furnished by the D/o C&PC vide their OM No. 46011/89-A/2007-PC-II dated 26.12.2013, the Committee decided to amend the description of Export Product to read as “**Polyethylene Glycol 1500 (Polymeg – 1500)**”. Beside this there is no other change in the decision taken in earlier NC Meeting No. 24/AM14 held on 16.09.2013 (Case No. A-120).

Case No. A-233	BALKRISHNA INDUSTRIES LTD.	HQ F. No. 01/87/050/00288/AM14/DES-VII	Status: Approved
NC No.: 42/AM14 Dated: 16.01.2014	Adv. Lic. No. 0310749887 dated 17.09.2013	RLA F. No. 03/94/040/00505/AM14	

Request: Amendment in the description of Export Product No. 10 against Advance Authorization No. 0310749887 dated 17.09.2013

Decision: The Committee considered the request of firm and decided to amend the description of Export Product No. 10 to read as “New Pneumatic Tyres of Rubber, Other of a kind used on construction or industrial handling vehicles and machines and having a rim size **not** exceeding 61 cm (24”) B. All Steel (Total Quantity to be exported 25,000.00 kgs)”. Beside this there is no other change in the decision taken in earlier NC Meeting No. **36/AM14** held on **03.12.2013** (Case No. **10/33/87-ALC1/2013**).

ONLINE CASES

1	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:05.02.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Comments awaited from D/o C&PC.			

2	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:05.02.2014
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. This was followed by Final Reminder on 10.12.2013 giving			

15 days time for submission of information. Reply awaited from the firm.

3	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:05.02.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Comments awaited from D/o C&PC.			

4	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:05.02.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Comments awaited from D/o C&PC.			

5	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:05.02.2014
	Decision: A D/L was issued to firm by DGFT on 01.10.2013 to furnish point-wise specific reply in response to D/L No. 46011/130/2012-PC.II dated 06.03.2013 issued by D/o C&PC. This was followed by Final Reminder on 10.12.2013 giving			

15 days time for submission of information. Reply awaited from the firm.

6	Case No.:2/20/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00163/AM14/	RLA File :05/23/040/00277/AM13/	Lic.No/Date:0510338580 07.11.2012	Defer Date:05.02.2014
	Decision: CLA, New Delhi has been requested through e-mail on 18.09.2013, 04.10.2013 and 31.12.2013 for furnishing 4.7 application. However, application still awaited from CLA, New Delhi.			

Case No.:5/42/87-ALC1/2012		Party Name:POWER ADDITIVES.		Meet No/Date:42/87-ALC1/2013 16.01.2014		Status: Approved	
HQ File :01/87/050/00353/AM13/		RLA File :03/95/040/00689/AM13/		Lic.No/Date:0310717137 13.12.2012		Defer Date:	
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39011010	63/0- CROSS LINKABLE POLYETHYLENE COMPOUND		26000.000	K.G	6078850.00	88200.00 EURO
2	39011010	63/0- CUTTING AGENT		1000.000	K.G	400000.00	5800.00 EURO
					Total	6,478,850.00	94,000.00
							Limiting Factor

7	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Summation (Value/Qty/Value & Qty)
	1	39012090	COGEGUM GFR/340 (100% B.G TO BE EXECUTED WITH CUSTOMS).	26000.000	K.G	5,382,000.00	78,000.00 EURO	538,200.00	Value & Qty
	2	39013000	CATALYST CT7LR	1000.000	K.G	251,850.00	3,650.00 EURO	25,185.00	Value & Qty
					Total	5,633,850.00	81,650.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/5/2013-PC-II dated 13.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Cross Linkable Polyethylene Compound	1 kg	Cogeam GFR 1340	0.905 kg
2. Cutting Agent	1 kg	Catalyst CTTR	1.0 kg
RLA may take consequential action as per Policy / Procedures.			

8	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.12.2013. Comments awaited from D/o C&PC.			

9	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.12.2013. Comments awaited from D/o C&PC.			

10	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/37/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Approved
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069 21.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40112090	62/0- New Pneumatic Tyres of Rubber, of a kind used on buses or lorries : Other.	90000.000	K.G	16913900.00	304800.00 US Dollars
2	40114090	62/0- New Pneumatic Tyres of Rubber, of a kind used on motor cycles: Other.	60000.000	K.G	10633800.00	191600.00 US Dollars
3	40116100	62/0- New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on agricultural or forestry vehicles and machines.	2800000.000	K.G	498703700.00	8985700.00 US Dollars
4	40116200	62/0- New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61 cm. (24")	850000.000	K.G	156020000.00	2811200.00 US Dollars
5	40116300	62/0- New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm. (24")	350000.000	K.G	62499800.00	1126100.00 US Dollars
6	40116900	62/0- New Pneumatic Tyres of Rubber, Other having a "herring-bone" or similar tread:Other	4200000.000	K.G	720998200.00	12991000.00 US Dollars
7	40119200	62/0- New Pneumatic Tyres of Rubber, Other : Of a kind used on agricultural of forestry vehicles and machines.	1275000.000	K.G	231309200.00	4167700.00 US Dollars
8	40119300	62/0- New Pneumatic Tyres of Rubber, Other : Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding	550000.000	K.G	103349600.00	1862200.00 US Dollars

		61 cm. (24")				
9	40119400	62/0- New Pneumatic Tyres of Rubber, Other: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm (24")	800000.000	K.G	151102222.00	2722600.00 US Dollars
10	40119900	62/0- New Pneumatic Tyres of Rubber, Other : (Steel, Nylon tyres)	300000.000	K.G	51402800.00	926200.00 US Dollars
11	40129010	62/0- Solid tyre of Rubber, Other : for Motor vehicles.	100000.000	K.G	20526500.00	369800.00 US Dollars
12	40131020	62/0- Inner Tubes, of Rubber, For Lorries and buses	10000.000	K.G	3195200.00	57600.00 US Dollars
13	40139030	62/0- Inner Tubes, of Rubber, For off the road vehicles, not elsewhere specified or included.	25000.000	K.G	7986700.00	143900.00 US Dollars
				Total	2,034,641,622.00	36,660,400.00

<i>Sl. No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012100	NATURAL RUBBER	3936075.000	K.G	722,951,200.00	13,026,147.74 US Dollars	191,966,130.53	Qty
2	40022000	SYNTHETIC RUBBER : PBR	922190.000	K.G	148,608,000.00	2,677,621.62 US Dollars	16,117,182.79	Qty
3	40021990	SYNTHETIC RUBBER : SBR - 1502 / 1712 / 1723 / 1783	1348350.000	K.G	202,078,000.00	3,641,045.05 US Dollars	36,384,466.15	Qty
4	40023900	CHOLO BUTYL RUBBER	36885.000	K.G	10,645,000.00	191,801.80 US Dollars	2,251,464.15	Qty
5	40027000	EPDM RUBBER	2025.000	K.G	573,200.00	10,327.93 US Dollars	121,234.31	Qty
6	28030010	CARBON BLACK	3237037.500	K.G	247,961,400.00	4,467,772.97 US Dollars	111,502,718.96	Qty
7	59021010	NYLON TYRE CORD FABRIC (DIPPED)	615450.000	K.G	156,935,700.00	2,827,670.27 US Dollars	85,759,866.55	Qty
		POLYESTER TYRE CORD				426.300.90 US		

8	59022010	FABRIC (DIPPED)	121800.000	K.G	23,659,700.00	Dollars	3,343,094.63	Qty
9	73129000	BRASS COATED STEEL TYRE CORD (BREAKER AND BODY PLY)	33000.000	K.G	5,860,800.00	105,600.00 US Dollars	3,973,488.02	Qty
10	72173020	BEAD WIRE	351850.000	K.G	21,487,600.00	387,163.96 US Dollars	4,575,335.17	Qty
11	38123010	RUBBER CHEMICAL : ANTIOXIDANTS	190447.500	K.G	39,616,200.00	713,805.40 US Dollars	30,223,031.89	Qty
12	38121000	RUBBER CHEMICAL : ACCELERATOR	62255.000	K.G	12,115,300.00	218,293.68 US Dollars	7,446,118.50	Qty
13	38123090	RUBBER CHEMICAL : RETARDERS	14112.500	K.G	3,146,900.00	56,700.90 US Dollars	1,929,301.13	Qty
14	38122090	RUBBER CHEMICAL : MBTS	175.000	K.G	45,600.00	821.62 US Dollars	15,730.02	Qty
15	28170010	ZINC OXIDE	165375.687	K.G	19,374,400.00	349,088.28 US Dollars	7,542,849.36	Qty
16	38231119	MISCELLANEOUS CHEMICALS : STEARIC ACID	116875.000	K.G	7,783,900.00	140,250.44 US Dollars	7,167,070.43	Qty
17	27129010	MISCELLANEOUS CHEMICALS : MICROCRYSTALLINE WAX	111385.000	K.G	15,454,700.00	278,463.06 US Dollars	7,915,432.45	Qty
18	34031900	MISCELLANEOUS CHEMICALS : MOULD RELEASE AGENT	56875.000	K.G	9,732,600.00	175,362.15 US Dollars	4,180,327.37	Qty
19	38249025	MISCELLANEOUS CHEMICALS : FILLER (PRECIPITATED SILICA)	25775.000	K.G	1,442,900.00	25,998.19 US Dollars	365,568.72	Qty
20	38122090	MISCELLANEOUS CHEMICALS : PLASTICISERS	505325.000	K.G	38,477,100.00	693,281.09 US Dollars	17,613,335.34	Qty
21	39111010	MISCELLANEOUS CHEMICALS : C. I. RESINS	140.000	K.G	27,200.00	490.09 US Dollars	8,709.55	Qty
22	38123030	INSOLUBLE SULPHUR	33182.500	K.G	4,157,800.00	74,915.31 US Dollars	476,336.74	Qty

23	84819090	BRASS VALVE OF RELEVANT SPECIFICATION AND SIZE	17500.000	K.G	1,699,700.00	30,625.23 US Dollars	410,202.37	Qty
24	84819090	VALUE CORES OF RELEVANT SPECIFICATION AND SIZE	17500.000	K.G	1,699,700.00	30,625.23 US Dollars	410,202.37	Qty
				Total	1,695,534,600.00	30,550,172.91		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/167/2013/TSW dated 13.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. New Pneumatic Tyres of Rubber, of a kind used on buses or lorries: Other Nylon (Total Quantity to be exported 1,20,000.00 kgs)	100 kgs	1. Natural Rubber	42.000 kgs
		2. Synthetic Rubber : PBR	7.600 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	3.000 kgs
		4. Carbon Black	25.750 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	11.250 kgs
		6. Bead Wire	4.000 kgs
		7. Rubber Chemical : Antioxidants	1.500 kgs
		8. Rubber Chemical : Accelerator	0.400 kgs
		9. Rubber Chemical : Retarders	0.100 kgs
		10. Zinc Oxide	1.250 kgs
		11. Miscellaneous Chemicals : Stearic Acid	1.150 kgs
		12. Miscellaneous Chemicals :	0.800 kgs

		Microcrystalline Wax	
		13. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
		14. Miscellaneous Chemicals : Filler (Precipitated Silica)	0.250 kgs
		15. Miscellaneous Chemicals : Plasticisers	4.250 kgs
		16. Insoluble Sulphur	0.300 kgs
		17. Bladders	0.020 Numbers
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
2. New Pneumatic Tyres of Rubber, of a kind used on motor cycles: Other Nylon (Total Quantity to be exported 60,000.00 kgs)	100 kgs	1. Natural Rubber	37.000 kgs
		2. Synthetic Rubber : PBR	6.000 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	14.000 kgs
		4. Carbon Black	25.750 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	5.500 kgs
		6. Bead Wire	2.000 kgs
		7. Rubber Chemical : Antioxidants	1.600 kgs
		8. Rubber Chemical : Accelerator	0.450 kgs
		9. Rubber Chemical : Retarders	0.100 kgs

		10. Zinc Oxide	1.250 kgs
		11. Miscellaneous Chemicals : Stearic Acid	1.150 kgs
		12. Miscellaneous Chemicals : Microcrystalline Wax	0.900 kgs
		13. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
		14. Miscellaneous Chemicals : Filler (Precipitated Silica)	2.000 kgs
		15. Miscellaneous Chemicals : Plasticisers	5.500 kgs
		16. Insoluble Sulphur	0.250 kgs
		17. Bladders	0.020 Numbers
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
3. New Pneumatic Tyres of Rubber, Other having a “Herring Bone” or similar tread: Of a kind used on agricultural or forestry vehicles and machines, A. Nylon / Polyester (Total Quantity to be exported 32,00,000.00 kgs)	100 kgs	1. Natural Rubber	37.500 kgs
		2. Synthetic Rubber : PBR	3.800 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	14.200 kgs
		4. Carbon Black	28.250 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	6.250 kgs
		6. Bead Wire	3.000 kgs

		7. Rubber Chemical : Antioxidants	1.500 kgs
		8. Rubber Chemical : Accelerator	0.500 kgs
		9. Rubber Chemical : Retarders	0.100 kgs
		10. Zinc Oxide	1.500 kgs
		11. Miscellaneous Chemicals : Stearic Acid	1.150 kgs
		12. Miscellaneous Chemicals : Microcrystalline Wax	1.000 kgs
		13. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
		14. Miscellaneous Chemicals : Filler (Precipitated Silica)	0.100 kgs
		15. Miscellaneous Chemicals : Plasticisers	4.600 kgs
		16. Insoluble Sulphur	0.200 kgs
		17. Bladders	0.020 Numbers
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
4. New Pneumatic Tyres of Rubber, Other having a “Herring Bone” or similar tread: Of a kind used on agricultural or forestry vehicles and machines B. Polyester /	100 kgs	1. Natural Rubber	29.000 kgs
		2. Synthetic Rubber : PBR	13.75 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	13.25 kgs
		4. Carbon Black	28.25 kgs

micromes, D. Polyester / Polyester Belt (Total Quantity to be exported 40,35,000.00 kgs)

5. Nylon Tyre Cord Fabric (Dipped)	2.25 kgs
6. Polyester Tyre Cord Fabric (Dipped)	3.00 kgs
7. Bead Wire	3.000 kgs
8. Rubber Chemical : Antioxidants	1.90 kgs
9. Rubber Chemical : Accelerator	0.75 kgs
10. Rubber Chemical : Retarders	0.20 kgs
11. Zinc Oxide	1.50 kgs
12. Miscellaneous Chemicals : Stearic Acid	1.15 kgs
13. Miscellaneous Chemicals : Microcrystalline Wax	1.00 kgs
14. Miscellaneous Chemicals : Mould Release Agent	0.50 kgs
15. Miscellaneous Chemicals : Filler (Precipitated Silica)	0.10 kgs
16. Miscellaneous Chemicals : Plasticisers	4.60 kgs
17. Insoluble Sulphur	0.50 kgs
18. Bladders	0.02 Numbers

Note: There will be a value cap upto 7% of FOB value of exports in case of

Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.

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5. New Pneumatic Tyres of Rubber, Other having a "Herring Bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61 cm. (24") Nylon. (Total Quantity to be exported 8,60,000.00 kgs)	100 kgs	1. Natural Rubber	41.800 kgs
		2. Synthetic Rubber : PBR	5.650 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	7.700 kgs
		4. Carbon Black	27.750 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	8.000 kgs
		6. Bead Wire	3.000 kgs
		7. Rubber Chemical: Antioxidants	1.500 kgs
		8. Rubber Chemical : Accelerator	0.400 kgs
		9. Rubber Chemical : Retarders	0.100 kgs
		10. Zinc Oxide	1.250 kgs
		11. Miscellaneous Chemicals : Stearic Acid	1.100 kgs
		12. Miscellaneous Chemicals : Microcrystalline Wax	0.950 kgs
		13. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
		14. Miscellaneous Chemicals : Filler (Precipitated Silica)	0.500 kgs
		15. Miscellaneous Chemicals : Plasticisers	4.250 kgs

		16. Insoluble Sulphur	0.200 kgs
		17. Bladders	0.020 Numbers
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
6. New Pneumatic Tyres of Rubber, Other having a "Herring Bone" or similar tread: Of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm (24") Nylon. (Total Quantity to be exported 3,50,000.00 kgs)	100 kgs	1. Natural Rubber	36.400 kgs
		2. Synthetic Rubber : PBR	3.550 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	13.750 kgs
		4. Carbon Black	29.250 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	7.500 kgs
		6. Bead Wire	3.000 kgs
		7. Rubber Chemical : Antioxidants	1.500 kgs
		8. Rubber Chemical : Accelerator	0.450 kgs
		9. Rubber Chemical : Retarders	0.100 kgs
		10. Zinc Oxide	1.250 kgs
		11. Miscellaneous Chemicals : Stearic Acid	1.100 kgs
		12. Miscellaneous Chemicals : Microcrystalline Wax	1.150 kgs
		13. Miscellaneous Chemicals :	0.500 kgs

		Mould Release Agent	
		14. Miscellaneous Chemicals : Plasticisers	4.250 kgs
		15. Insoluble Sulphur	0.250 kgs
		16. Bladders	0.020 Numbers
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
7. New Pneumatic Tyres of Rubber, Other: Of a kind used on agricultural or forestry vehicles and machines Nylon (Total Quantity to be exported 13,00,000.00 kgs)	100 kgs	1. Natural Rubber	34.500 kgs
		2. Synthetic Rubber : PBR	5.200 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	15.100 kgs
		4. Carbon Black	26.350 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	8.700 kgs
		6. Bead Wire	4.000 kgs
		7. Rubber Chemical : Antioxidants	1.450 kgs
		8. Rubber Chemical : Accelerator	0.400 kgs
		9. Rubber Chemical : Retarders	0.150 kgs
		10. Zinc Oxide	1.500 kgs

		11. Miscellaneous Chemicals : Stearic Acid	1.000 kgs
		12. Miscellaneous Chemicals : Microcrystalline Wax	0.900 kgs
		13. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
		14. Miscellaneous Chemicals : Filler (Precipitated Silica)	0.100 kgs
		15. Miscellaneous Chemicals : Plasticisers	4.100 kgs
		16. Insoluble Sulphur	0.250 kgs
		17. Bladders	0.020 Numbers
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals .			
8. New Pneumatic Tyres of Rubber, Other of a kind used on construction or industrial handling vehicles and machines and having a rim size not exceeding 61 cm (24”) A Nylon. (Total Quantity to be exported 5,50,000.00 kgs)	100 kgs	1. Natural Rubber	47.800 kgs
		2. Synthetic Rubber : PBR	3.900 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	3.500 kgs
		4. Carbon Black	24.750 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	9.500 kgs
		6. Bead Wire	3.600 kgs
		7. Rubber Chemical : Antioxidants	1.500 kgs
		8. Rubber Chemical :	0.400 kgs

		Accelerator	
		9. Rubber Chemical : Retarders	0.100 kgs
		10. Zinc Oxide	1.250 kgs
		11. Miscellaneous Chemicals : Stearic Acid	1.150 kgs
		12. Miscellaneous Chemicals : Microcrystalline Wax	0.850 kgs
		13. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
		14. Miscellaneous Chemicals : Filler (Precipitated Silica)	1.350 kgs
		15. Miscellaneous Chemicals : Plasticisers	3.650 kgs
		16. Insoluble Sulphur	0.200 kgs
		17. Bladders	0.020 Numbers
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
9. New Pneumatic Tyres of Rubber, Other of a kind used on construction or industrial handling vehicles and machines and having a rim size exceeding 61 cm (24”) A Nylon. (Total Quantity to be exported 8 00 000 00 kgs)	100 kgs	1. Natural Rubber	34.000 kgs
		2. Synthetic Rubber : PBR	2.900 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	7.400 kgs
		4. Chloro Butyl Rubber	1.800 kgs
		5. Carbon Black	26.750 kgs
		6. Nylon Tyre Cord Fabric	9.000 kgs

	(Dipped)	
	7. Brass Coated Steel Tyre Cord (Breaker and Body Ply)	10.000 kgs
	8. Bead Wire	2.500 kgs
	9. Rubber Chemical : Antioxidants	1.800 kgs
	10. Rubber Chemical : Accelerator	0.500 kgs
	11. Rubber Chemical : Retarders	0.050 kgs
	12. Zinc Oxide	1.250 kgs
	13. Miscellaneous Chemicals : Stearic Acid	1.150 kgs
	14. Miscellaneous Chemicals : Microcrystalline Wax	0.900 kgs
	15. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
	16. Miscellaneous Chemicals : Filler (Precipitated Silica)	0.700 kgs
	17. Miscellaneous Chemicals : Plasticisers	3.500 kgs
	18. Insoluble Sulphur	0.300 kgs
	19. Bladders	0.020 Numbers

Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.

10. Solid Tyres of Rubber, Other: for Motor vehicles Solid (Total Quantity to be exported 1,00,000.00 kgs)	100 kgs	1. Natural Rubber	53.000 kgs
		2. Synthetic Rubber : PBR	5.450 kgs
		3. Synthetic Rubber : SBR - 1502 / 1712 / 1723 / 1783	1.000 kgs
		4. Carbon Black	33.000 kgs
		5. Nylon Tyre Cord Fabric (Dipped)	1.000 kgs
		6. Bead Wire	1.250 kgs
		7. Rubber Chemical : Antioxidants	1.500 kgs
		8. Rubber Chemical : Accelerator	1.000 kgs
		9. Rubber Chemical : Retarders	0.500 kgs
		10. Zinc Oxide	3.000 kgs
		11. Miscellaneous Chemicals : Stearic Acid	1.250 kgs
		12. Miscellaneous Chemicals : Mould Release Agent	0.500 kgs
		13. Miscellaneous Chemicals : Plasticisers	1.750 kgs
		14. Insoluble Sulphur	0.500 kgs
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
11. Inner Tubes, of Rubber, For Lorries and buses (Total	100 kgs	1. Chloro Butyl Rubber	43.600 kgs
		2. EPDM Rubber	5.000 kgs

Quantity to be exported 10,000.00 kgs)		3. Carbon Black	31.500 kgs
		4. Rubber Chemical : Accelerator	1.000 kgs
		5. Rubber Chemical : MBTS	0.500 kgs
		6. Miscellaneous Chemicals : Stearic Acid	0.500 kgs
		7. Miscellaneous Chemicals : Microstalline Wax	0.500 kgs
		8. Miscellaneous Chemicals : C.I. Resins	0.400 kgs
		9. Brass Valve of Relevant Specification and Size	Net to Net
		10. Valve Cores of Relevant Specification and Size	Net to Net
Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.			
12. Inner Tubes, of Rubber, For off the road vehicles, not elsewhere specified or included (Total Quantity to be exported 25,000.00 kgs)	100 kgs	1. Chloro Butyl Rubber	42.500 kgs
		2. EPDM Rubber	6.100 kgs
		3. Carbon Black	31.500 kgs
		4. Rubber Chemical : Accelerator	1.000 kgs
		5. Rubber Chemical : MBTS	0.500 kgs
		6. Miscellaneous Chemicals : Stearic Acid	0.500 kgs
		7. Miscellaneous Chemicals : Microstalline Wax	0.500 kgs

		8. Miscellaneous Chemicals : C.I. Resins	0.400 kgs
		9. Brass Valve of Relevant Specification and Size	Net to Net
		10. Valve Cores of Relevant Specification and Size	Net to Net
		Note: There will be a value cap upto 7% of FOB value of exports in case of Rubber Chemicals and upto 5% of FOB value of exports in case of Miscellaneous Chemicals.	
RLA may take consequential action as per Policy / Procedures.			

12	Case No.:8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:05.02.2014
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

Case No.:4/14/87-ALC1/2013	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
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13	HQ File :01/87/050/00087/AM14/	RLA File :03/95/040/00039/AM14/	Lic.No/Date:0310734478 15.05.2013	Defer Date:05.02.2014
Decision: A D/L No. 46011/57/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 31.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.				

14	Case No.:4/27/87-ALC1/2013	Party Name:HELIOS PACKAGING	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00223/AM14/	RLA File :07/24/040/00542/AM13/	Lic.No/Date:0710095382 15.05.2013	Defer Date:05.02.2014
Decision: A D/L No. 46011/79/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.				

15	Case No.:3/14/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00086/AM14/	RLA File :03/95/040/00998/AM13/	Lic.No/Date:0310735121 21.05.2013	Defer Date:05.02.2014
Decision: A D/L No. 46011/40/2010-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 21.10.2013 and 10.12.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

16	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:05.02.2014

Decision: A D/L was issued to firm on 01.11.2013 giving 15 days time for submission of information. This was followed by Reminder from DGFT on 31.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.

17	Case No.: 1/19/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00141/AM14/	RLA File :09/24/040/00628/AM13/	Lic.No/Date:0910056312 11.06.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/141/2005-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 04.10.2013 and 10.12.2013 (Final Reminder)giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.: 2/17/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00109/AM14/	RLA File :02/24/040/00026/AM14/	Lic.No/Date:0210190724 14.06.2013	Defer Date:05.02.2014
	Decision: A D/L was issued by DIPP to firm on 22.08.2013. This was followed by Reminders from DGFT on 01.10.2013 and 10.12.2013 (Final Reminder)giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.: 11/17/87-ALC1/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Approved
	HQ File :01/87/050/00118/AM14/	RLA File :05/23/040/00111/AM14/	Lic.No/Date:0510357979 25.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169100	61/0- MAGNETIC RUBBER ,MATS IN PIECES 620mm WIDTH THICKNESS 0.75mm TO 1.20mm	23439.000	Meter	4481485.50	78830.00 US Dollars
				Total	4,481,485.50	78,830.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	85051900	FLAXIBLE MAGNETIC RUBBER ROLL/SHEETS 620mm WIDTH THICKNESS 0.75mm TO 1.20mm	30050.000	Meter	3,673,334.32	64,614.50 US Dollars	7.50	Value & Qty
				Total	3,673,334.32	64,614.50		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/82/2013/TSW dated 13.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Magnetic Rubber Mats in Pieces 620 mm width of relevant thickness	23439.00 Meters	Flexible Magnetic Rubber Roll / sheets 620 mm width thickness 0.75 mm to 1.20 mm	24611.00 Meter
RLA may take consequential action as per Policy / Procedures.			

20	Case No.: 29/17/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00136/AM14/	RLA File :34/24/040/00049/AM14/	Lic.No/Date:3410037279 01.07.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 29.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.01.2014. Comments awaited from D/o C&PC.			

21	Case No.: 17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/84/2012-PC.II dated 16.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Comments awaited from D/o C&PC.			

22	Case No.: 16/23/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00186/AM14/	RLA File :34/24/040/00079/AM14/	Lic.No/Date:3410037447 22.07.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 and 31.12.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:16/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00214/AM14/	RLA File :34/24/040/00089/AM14/	Lic.No/Date:3410037543 31.07.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.01.2014. Comments awaited from D/o C&PC.			

24	Case No.:9/24/87-ALC1/2013	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00196/AM14/	RLA File :03/95/040/00370/AM14/	Lic.No/Date:0310744316 06.08.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/72/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:22/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00300/AM14/	RLA File :07/24/040/00046/AM14/	Lic.No/Date:0710097672 22.08.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
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26	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.			

27	Case No.:15/33/87-ALC1/2013	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00293/AM14/	RLA File :03/95/040/00383/AM14/	Lic.No/Date:0310747326 28.08.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

28	Case No.:1/33/87-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00279/AM14/	RLA File :03/95/040/00394/AM14/	Lic.No/Date:0310747466 29.08.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

29	Case No.:6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 31.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

30	Case No.: 41/29/87-ALC1/2013	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00265/AM14/	RLA File :05/24/040/00186/AM14/	Lic.No/Date:0510364874 06.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

31	Case No.: 13/33/87-ALC1/2013	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00291/AM14/	RLA File :03/95/040/00246/AM14/	Lic.No/Date:0310748690 06.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.: 21/29/87-ALC1/2013	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Approved
	HQ File :01/87/050/00245/AM14/	RLA File :05/24/040/00213/AM14/	Lic.No/Date:0510365116 10.09.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

32

Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39162019	62/0- Mobile Window (2575000 Pcs) Made out of Hard Coated Acrylic Sheet duly Printed & Laminated (.70 to 1.50 MM)				10000.000	K.G	46410000.00	714000.00 US Dollars
							Total	46,410,000.00	714,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39162019	Acrylic Sheet (.70 To 1.50 MM)	11000.000	K.G	26,812,500.00	412,500.00 US Dollars	0.00	Value & Qty
				Total	26,812,500.00	412,500.00		

Decision:

As per the written comments furnished by the D/o C&PC vide their OM No. 46011/70/2009-PC-II dated 15.01.2014, the Committee approved following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Mobile Window (Made out of Acrylic Sheet)	1 kg	Acrylic Sheet	1.10 kg
RLA may take consequential action as per Policy / Procedures.			

33	Case No.:3/33/87-ALC1/2013	Party Name:PRECISION UPVC MOULDERS PVT. LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00281/AM14/	RLA File :03/95/040/00480/AM14/	Lic.No/Date:0310748980 10.09.2013	Defer Date:05.02.2014
	Decision: A copy of application was forwarded to D/o C&PC on 18.11.2013. However, the Technical Representative of			

D/o C&PC requested to again furnish a copy of application to them. Hence, it was decided to again forward a copy of application to D/o C&PC.

34	Case No.:32/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00256/AM14/	RLA File :08/24/040/00229/AM14/	Lic.No/Date:0810124735 12.09.2013	Defer Date:05.02.2014
	Decision: A D/L No. 46011/85/2013-PC.II dated 17.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 10.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:2/30/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Approved																														
HQ File :01/87/050/00267/AM14/	RLA File :02/24/040/00081/AM14/	Lic.No/Date:0210194392 17.09.2013	Defer Date:																														
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39029000</td><td>63/0- FILLED POLYPROPYLENE COMPOUND</td><td>600.000</td><td>M.T</td><td>24300000.00</td><td>373846.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>24,300,000.00</td><td>373,846.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39029000	63/0- FILLED POLYPROPYLENE COMPOUND	600.000	M.T	24300000.00	373846.00 US Dollars					Total	24,300,000.00	373,846.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																											
1	39029000	63/0- FILLED POLYPROPYLENE COMPOUND	600.000	M.T	24300000.00	373846.00 US Dollars																											
				Total	24,300,000.00	373,846.00																											
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																									

1	39021000	POLYPROPYLENE	180.000	M.T	17,257,500.00	265,500.00 US Dollars	3,916,955.00	Value & Qty
2	28365000	CALCIUM CARBONATE	420.000	M.T	3,822,000.00	58,800.00 US Dollars	867,484.00	Value & Qty
				Total	21,079,500.00	324,300.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/25/2010-PC-II dated 13.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filled Polypropylene Compound (containing 30±1% Polypropylene and 70±1% Calcium Carbonate)	1 kg	1. Polypropylene Resins / Granules	0.300 kg
		2. Calcium Carbonate	0.700 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:2/33/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Approved
HQ File :01/87/050/00280/AM14/	RLA File :03/95/040/00449/AM14/	Lic.No/Date:0310750166 18.09.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40169100	62/0- 62/0 - RUBBER FLOOR COVERINGS & MATS	300000.000	K.G	51000000.00	750000.00 US Dollars
				Total	51,000,000.00	750,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021910	SYNTHETIC RUBBER SBR SERIES 1500 / 1700	130500.000	K.G	17,748,000.00	261,000.00 US Dollars	0.00	Qty
2	40012200	NATURAL RUBBER	66300.000	K.G	12,623,520.00	185,640.00 US Dollars	0.00	Qty
3	28170010	ZINC OXIDE	6360.000	K.G	908,208.00	13,356.00 US Dollars	0.00	Qty
4	38121000	ANTIOXIDANT	3300.000	K.G	785,400.00	11,550.00 US Dollars	0.00	Qty
5	38121000	ACCELERATORS	4050.000	K.G	1,101,600.00	16,200.00 US Dollars	0.00	Qty
6	32061190	TITANIUM DI-OXIDE	12450.000	K.G	2,963,100.00	43,575.00 US Dollars	0.00	Qty
7	38249025	Ppt SILICA FILLER	35760.000	K.G	1,580,592.00	23,244.00 US Dollars	0.00	Qty
8	27101980	RUBBER PROCESSING OIL	16500.000	K.G	1,683,000.00	24,750.00 US Dollars	0.00	Qty
9	28030010	CARBON BLACK	25500.000	K.G	2,254,200.00	33,150.00 US Dollars	0.00	Qty
10	39239090	PACKING MATERIAL : PLASTIC PALLETS	270.000	Number	293,760.00	4,320.00 US Dollars	0.00	Qty
				Total	41,941,380.00	616,785.00		

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/233/2013-TSW dated 13.01.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering Mats	1 kg	1. Synthetic Rubber SBR Series-1500 & 1700	0.43500 kg
		2. Natural Rubber	0.22100 kg
		3. Zinc Oxide	0.02050 kg
		4. Anti oxidant	0.01100 kg
		5. Accelerators	0.01350 kg
		6. Titanium Dioxide	0.04150 kg
		7. Ppt. Silica Filler	0.11920 kg
		8. Rubber Processing Oil	0.05500 kg
		9. Carbon Black	0.08500 kg
		10. Packing Material (Plastic Pallets)	270 Nos.
Note: 1. There should be a value cap on Rubber Chemical, as per General Note 8 of Handbook of Procedures Vol. II.			
2. The firm should export back 270 Nos. of Packing Material (Plastic Pallets) along with the export product.			
RLA may take consequential action as per Policy / Procedures.			

37	Case No.:14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

38	Case No.:23/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00301/AM14/	RLA File :07/24/040/00149/AM14/	Lic.No/Date:0710098388 19.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

39	Case No.:24/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00302/AM14/	RLA File :07/24/040/00168/AM14/	Lic.No/Date:0710098391 19.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

40	Case No.:25/33/87-ALC1/2013	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00303/AM14/	RLA File :07/24/040/00169/AM14/	Lic.No/Date:0710098390 19.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

41	Case No.:3/30/87-ALC1/2013	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00268/AM14/	RLA File :02/24/040/00087/AM14/	Lic.No/Date:0210194635 23.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

42	Case No.:33/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00311/AM14/	RLA File :08/24/040/00271/AM14/	Lic.No/Date:0810125073 25.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

43	Case No.:42/33/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00320/AM14/	RLA File :30/24/040/00030/AM14/	Lic.No/Date:3010097116 25.09.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to DIPP on 18.11.2013. Comments awaited from DIPP.			

44	Case No.:34/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00312/AM14/	RLA File :08/24/040/00272/AM14/	Lic.No/Date:0810125187 27.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

45	Case No.: 12/33/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00290/AM14/	RLA File :05/23/040/00272/AM14/	Lic.No/Date:0510367078 30.09.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

46	Case No.: 5/33/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00283/AM14/	RLA File :03/95/040/00538/AM14/	Lic.No/Date:0310752316 04.10.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.:36/33/87-ALC1/2013		Party Name:MACRO POLYMERS P. LTD.		Meet No/Date:42/87-ALC1/2013 16.01.2014		Status: Approved														
	HQ File :01/87/050/00314/AM14/		RLA File :08/24/040/00293/AM14/		Lic.No/Date:0810125369 04.10.2013		Defer Date:														
	Application: Request is for adhoc norms for following: <table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr></thead><tbody><tr><td colspan="7"></td></tr></tbody></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)															

1	39075000	62/0- Alkyd Resin S 5035 Resin content 60 +/- 2%)	80000.000	K.G	7875000.00	125000.00 US Dollars
				Total	7,875,000.00	125,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	19680.000	K.G	882,000.00	14,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	18080.000	K.G	1,701,000.00	27,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	5760.000	K.G	567,000.00	9,000.00 US Dollars	0.00	Qty
4	29054500	Glycerin	8240.000	K.G	504,000.00	8,000.00 US Dollars	0.00	Qty
5	29163110	Benzoic Acid	2000.000	K.G	189,000.00	3,000.00 US Dollars	0.00	Qty
6	29023000	Toluene Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi.	35840.000	K.G	2,961,000.00	47,000.00 US Dollars	2,961,000.00	Qty
				Total	6,804,000.00	108,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 27.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5060 (Resin Content 60 $\pm$ 2%)	1 kg	1. Distilled Fatty Acid	0.246 kg
		2. Phthalic Anhydride	0.266 kg

			3. Pentaerithritol	0.072 kg
			4. Glycerin	0.1030 kg
			5. Benzoic Acid	0.025 kg
			6. Toluene	0.420 kg
RLA may take consequential action as per Policy / Procedures.				

48	Case No.: 6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739 08.10.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

49	Case No.: 47/33/87-ALC1/2013	Party Name:KDDL LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00325/AM14/	RLA File :22/24/040/00014/AM14/	Lic.No/Date:2210014276 09.10.2013	Defer Date:05.02.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

	Case No.: 37/33/87-ALC1/2013	Party Name:MACRO POLYMERS P.	Meet No/Date:42/87-ALC1/2013	Status: Approved
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	LTD.	16.01.2014	
HQ File :01/87/050/00315/AM14/	RLA File :08/24/040/00309/AM14/	Lic.No/Date:0810125590 11.10.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39075000	62/0- Alkyd Resin S 5035 (Resin content 60 +/- 2%)	80000.000	K.G	7875000.00	125000.00 US Dollars
				Total	7,875,000.00	125,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	19680.000	K.G	882,000.00	14,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	18080.000	K.G	1,701,000.00	27,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	5760.000	K.G	567,000.00	9,000.00 US Dollars	0.00	Qty
4	29054500	Glycerin	8240.000	K.G	504,000.00	8,000.00 US Dollars	0.00	Qty
5	29163110	Benzoic Acid	2000.000	K.G	189,000.00	3,000.00 US Dollars	0.00	Qty
6	29023000	Toluene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	35840.000	K.G	2,961,000.00	47,000.00 US Dollars	0.00	Qty
				Total	6,804,000.00	108,000.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 27.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5060 (Resin Content 60 ± 2%)	1 kg	1. Distilled Fatty Acid	0.246 kg
		2. Phthalic Anhydride	0.266 kg
		3. Pentaerithritol	0.072 kg
		4. Glycerin	0.1030 kg
		5. Benzoic Acid	0.025 kg
		6. Toluene	0.420 kg
RLA may take consequential action as per Policy / Procedures.			

51	Case No.:45/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00323/AM14/	RLA File :24/24/040/00018/AM14/	Lic.No/Date:2410040085 11.10.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

52	Case No.:46/33/87-ALC1/2013	Party Name:SAGAR POLYTECHNIK LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00324/AM14/	RLA File :24/24/040/00019/AM14/	Lic.No/Date:2410040086 11.10.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

53	Case No.:7/33/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00285/AM14/	RLA File :05/23/040/00271/AM14/	Lic.No/Date:0510368814 18.10.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

54	Case No.:21/33/87-ALC1/2013	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00299/AM14/	RLA File :05/23/040/00296/AM14/	Lic.No/Date:0510368763 18.10.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

Case No.:39/33/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Approved																					
HQ File :01/87/050/00317/AM14/	RLA File :08/24/040/00318/AM14/	Lic.No/Date:0810125756 18.10.2013	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39075000</td><td>62/0- Alkyd Resin F 4038 AN (70 +/- 2% Resin content)</td><td>20000.000</td><td>K.G</td><td>2016000.00</td><td>32000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>2,016,000.00</td><td>32,000.00</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39075000	62/0- Alkyd Resin F 4038 AN (70 +/- 2% Resin content)	20000.000	K.G	2016000.00	32000.00 US Dollars					Total	2,016,000.00	32,000.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																		
1	39075000	62/0- Alkyd Resin F 4038 AN (70 +/- 2% Resin content)	20000.000	K.G	2016000.00	32000.00 US Dollars																		
				Total	2,016,000.00	32,000.00																		
						Total exemption	Limiting Factor																	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	from Customs duty	(Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	6440.000	K.G	283,500.00	4,500.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	4040.000	K.G	378,000.00	6,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	3620.000	K.G	378,000.00	6,000.00 US Dollars	0.00	Qty
4	29163110	Benzoic Acid	1360.000	K.G	126,000.00	2,000.00 US Dollars	0.00	Qty
5	29023000	Toluene (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi)	6700.000	K.G	567,000.00	9,000.00 US Dollars	0.00	Qty
				Total	1,732,500.00	27,500.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 27.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin F-4038 AN (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.322 kg
		2. Phthalic Anhydride	0.202 kg
		3. Pentaerithritol	0.181 kg
		4. Benzoic Acid	0.060 kg
		5. Toluene	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

56	Case No.:20/33/87-ALC1/2013	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00298/AM14/	RLA File :32/24/040/00016/AM14/	Lic.No/Date:3210068775 22.10.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.			

57	Case No.:3/36/87-ALC1/2013	Party Name:K.K. NAG LTD.,	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00335/AM14/	RLA File :07/24/040/00198/AM14/	Lic.No/Date:0710099927 25.11.2013	Defer Date:29.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.12.2013. Comments awaited from D/o C&PC.			

58	Case No.:1/42/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:42/87-ALC1/2013 16.01.2014	Status: Deferred
	HQ File :01/87/050/00387/AM14/	RLA File :04/24/040/00011/AM10/	Lic.No/Date:0410153796 01.01.2014	Defer Date:05.02.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
